

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3463
ANSWERED ON:14.12.2012
LAND HURDLE FOR INVESTORS
Reddy Shri Magunta Srinivasulu

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of the various constraints including land and infrastructure hurdles being faced by the Japanese investors in our country;
- (b) if so, the details thereof; and
- (c) the steps taken^abeing taken by the Government to obviate/remove these hurdles?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c) Constant and regular interactions are held with Japanese companies and their associations to resolve issues and to remove impediments, if any, faced by the Japanese investors. The only specific instance of Japanese investors facing land hurdle was contained in the representation of Japan Chamber of Commerce and Industry in India (JCCI) dated 9th February, 2012 and addressed to Secretary, Department of Industrial Policy and Promotion wherein attention was invited to the fact that in the Bawal Industrial Area, Haryana State Industrial and Infrastructure Development Corporation Limited (HSIIDC) issued Demand Notices to the companies/allottees in Phase-I HSIIDC Growth Centre Bawal for enhanced amount. JCCI raised concern about the calculation method of the enhanced compensation for raising land price after acquisition of land by the companies. The matter was taken up with Government of Haryana. Government of Haryana is of the view that the additional payment charged by the HSIIDC relates to charging of enhanced cost on the land acquired by the State Government for HSIIDC's projects. The additional amount is being charged on the basis of enhancement ordered by the Hon'ble Courts under the Land Acquisition Act of 1894 which has to be complied with.